

CLS BLOG

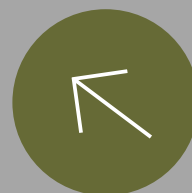
Call For Blog Submissions

THEME – CONSTITUTIONAL ENDURANCE

We invite submissions on legal, institutional and policy perspectives of constitutional developments from students and experts in practice and academia. We also accept submissions on rolling basis.

SUB- THEMES

- Endurance of the Indian Constitution in light of the Basic Structure Doctrine and various amendments.
- Threats posed by The Emergency on the endurance of the Indian Constitution.
- Role of drafters of the Indian Constitution in its Endurance.
- Impact of Incrementalism and public inclusions in drafting process on Constitutional Endurance.
- Effects of social movements and instabilities on the endurance of constitutions.
- Constitutional Endurance, Federalism and Constitutions of units of states.
- Flexibility of Constitutions and Endurance.
- Constitutional Endurance promotes control over the opinions of future generations.
- Endurance of Constitutional Institutions post demise of Constitutions.
- Unwritten Constitutions and Constitutional Replacement.



The CLS Blog welcomes submissions of the following types

- Short Articles (Upto 2000 words)
- Opinion Pieces (700- 1200 words)
- Legislative Comments (Upto 2000 words)
- Case Comments (Upto 2000 words)
- Book Reviews (Upto 1500 words)

Submit By 5th March 2023

[Link](#) to Submission Form

[Link](#) to Submission Guidelines



clsblog@tnnlu.ac.in



@clstnnlu